

CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH

Second Floor,  
Commercial Complex,  
Indiranagar,  
BANGALORE- 560 038.

Dated: 21 SEP 1994

APPLICATION NO: 1282 of 1994.

APPLICANTS:- Sri.M.N. Padmanabhan,  
V/S.

RESPONDENTS:- The Senior Supdt.of Post Offices, Kolar Division,  
and another.

To

1. Sri.R.A.Shiraguppi,  
Advocate, No.105-B,  
First Floor, 45th Cross,  
Near Mosque, 4th Block,  
Rajajinagar, Bangalore-10.
2. The Senior Superintendent,  
Post Offices, Kolar Division,  
KOLAR - 563101.
3. The Sub-Divisional Inspector,  
Post Offices, Chickaballapur,  
Kolar District.
4. Sri.M.Vasudeva Rao,  
Addl.Central Govt.Stng.Counsel,  
High Court Bldg, Bangalore-1.

Subject:- Forwarding of copies of the Order passed by the  
Central Administrative Tribunal, Bangalore.

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Please find enclosed herewith a copy of the ORDER/  
STAY ORDER/INTERIM ORDER/ passed by this Tribunal in the above  
mentioned application(s) on 07-09-94.

Issued on  
21/9/94

of

*R. S. D.*  
for DEPUTY REGISTRAR  
JUDICIAL BRANCHES.

gm\*

CENTRAL ADMINISTRATIVE TRIBUNAL: BANGALORE BENCH

ORIGINAL APPLICATION NUMBER 1282 OF 1994

WEDNESDAY, THIS THE 7TH DAY OF SEPTEMBER, 1994.

Mr. Justice P.K. Shyamsundar, .. Vice-Chairman.

Mr. T.V. Ramanan, .. Member(A)

M.N. Padmanabhan,  
S/o Narayana Rao, Major,  
Occ:E.D.Agent, Manchanabale,  
Chickballapur Taluk,  
Kolar District. .. Applicant.

(By Advocate Shri R.A. Shiraguppi)

v.

1. The Senior Superintendent of Post Offices, Kolar Division, Kolar-563 101.
2. The Sub-Divisional Inspector of Post Offices, Chickballapur, Kolar District. .. Respondents.

(By Standing Counsel Shri M. Vasudeva Rao)

O R D E R

Mr. Justice P.K. Shyamsundar, Vice-Chairman:-

After having heard both sides, we think it proper to direct the department to expedite the pending inquiry initiated against the applicant in which no progress is stated to have been made, according to the applicant. In that situation it is appropriate for the department to take up the pending inquiry and conclude it within 6 months from the date of receipt of a copy of this order. In the meanwhile the applicant can stake his claim for the post in terms of the order putting him off duty. However, we must make it clear the apprehension that the post held by the applicant before he was put off duty is now sought to be filled up permanently which would in turn result in the applicant being denuded of the post is allayed by the department who



have now made it clear in the objections that whatever steps have been taken to fill up the post formerly held by him is only for the purpose of filling it up provisionally so that the work of the post office may not suffer and they have absolutely no intention to fill up the post permanently so long as the inquiry is kept pending against the applicant. With this statement, the apprehension of the applicant that he will soon be rendered jobless, the post being filled up permanently should stand sufficiently allayed. With the foregoing observations this application stands disposed off. Let a copy of this order be sent to the appropriate authority for information and necessary action.

Sd/-

MEMBER(A)

Sd/-

VICE-CHAIRMAN

TRUE COPY

*Baru* 21/9/94

Section Officer  
Central Administrative Tribunal  
Bangalore Bench  
Bangalore

